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O.A. No.254/2011

ORDER DATED 6th OF MAY, 2011

G. Khillar.....Applicant
V/s.
Union of India & OthersRespondents
Coram:
HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.
&
HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

Heard Sri N.C. Pattmaik, Ld. Counsel for the applicant and Sri G.P. Mohanty, Ld. Addl. Standing Counsel appearing on notice for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following prayer :-

"(i) To cancel the order of his transfer from S.P.M. Sub Post Office, Manikarnika Puri to Head Office, Nayagarh as APM (A/CS) Dist-Nayagarh Vide Annexure-A/1
(ii) To allow him to continue as SPM, Sub Post Office, Manikarnika Puri as he is declining his promotion to L.S.G. Cadre on regular basis. "

3. Sri Pattmaik, Ld. Counsel for the applicant submits that for the above grounds the applicant has submitted representation dated 02.05.2011 Annexure-A/2. The said representation is pending for disposal. Having received no response, the applicant has approached this Tribunal by filing the present O.A. Since the representation of the applicant is pending before the Respondent No.2, he prays to direct the Respondent No.2 to consider the pending representation of the applicant at Annexure-A/2 and pass a reasoned order in terms of Rules/Directions/ Guidelines within a specified time.

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4. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case at this stage it is considered that ends of justice will be met by directing Respondent No.2 to consider and dispose of the pending representation of the applicant vide Annexure-A/2 and pass a reasoned and speaking order and communicate the same to the applicant. Ordered accordingly.

5. Until the representation as directed is disposed of no coercive action shall be taken.

6. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

7. Send a copy of this order along with copy of the O.A. to Respondent No.2 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

[Signature]
MEMBER JUDL.

[Signature]
MEMBER ADMN.

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